

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/TL/2024

Subject : Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Halvad Transmission Limited

Petitioner : Halvad Transmission Limited (HTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 62/AT/2024

Subject : Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Halvad Transmission Limited.

Petitioner : Halvad Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Bhavesh Kundalia, HTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Anushav Kansal, PFCCL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislav, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of the transmission charges for "*Transmission scheme for evacuation of additional 7 GW of RE Power from Khavda RE Park under Phase III Part A*" ('the project') being established by the Halvad Transmission Limited discovered through the competitive bidding process and for a grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that the Petitioner has complied with all the requirements for a grant of a transmission licence, and CTUIL had also submitted its recommendations under Section 15(4) of the Electricity Act, 2003.

2. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to Respondent.

(b) Respondent to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)